

I-15  
5/10  
2-5

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR.**

**Original Application No. 313/2004**

**Date of Order: 29.12.2006**

**HON'BLE MR. J K KAUSHIK, JUDICIAL MEMBER.  
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

1. K.C. Saraswat, S/o Shri Ladu Ram Ji Saraswat. Aged about 48 years, r/o Ward No. 25 Behind Rathi School, Suratgarh, Distt. Sriganganagar (Rajasthan). Presently working on the post of UDC, in the office of Assistant Station Director, All India Radio, Suratgarh, Distt. Sriganganagar (Rajasthan )
2. S.L. Verma, S/o Shri Hari Ram Ji Verma. Aged about 46 years, r/o House No. 2/74, Housing Board Suratgarh, Distt. Sriganganagar (Rajasthan). Presently working on the post of UDC, in the office of Station Director, All India Radio, Bikaner, Distt. Bikaner (Rajasthan )
3. S.K Sharma, S/o Shri Nathu Lal Ji Sharma. Aged about 44 years, r/o Ward No. 25 Purana Bazar, Near Gurudwara, Suratgarh Distt. Sriganganagar (Rajasthan). Presently working on the post of UDC, in the office of Assistant Station Director, All India Radio, Suratgarh, Distt. Sriganganagar (Rajasthan )
4. R.S.Verma, S/o Shri Ami Chand Ji Verma. Aged about 45 years, r/o House No. 8-A, Rana Pratap Colony, Sriganganagar Distt. Sriganganagar (Rajasthan). Presently working on the post of UDC, Doordarshan Maintenance Centre, Sriganganagar Distt. Sriganganagar (Rajasthan )
5. Bhoj Raj, S/o Shri Jagdish Prasad Ji. Aged about 43 years, r/o Qr. No. B-18, Radio Colony, Jaisalmer, Distt. Jaisalmer (Rajasthan). Presently working on the post of UDC, in the office of Station Engineer, HPT Doordarshan Jaisalmer, Distt. Jaisalmer (Rajasthan )



: Applicants.

Rep. by Mr. S.K. Malik & Mr. Dayaram: Counsel for the applicants.

**VERSUS**

1. Union of India, through the Secretary Ministry of Information & Broadcasting Mandi House, New Delhi.

2

F-16

2. Chief Executive Officer, Prasar Bharti, Information and Broadcasting Corporation of India, Mandi House, New Delhi.
3. Director General, All India Radio, Akashwani Bhawan, Parliament Street, New Delhi.
4. Station Director, All India Radio, Jaipur. ( Rajasthan )

: Respondents.

Rep. by. Mr. M. Prajapat & Mr. Ravi Bhansali: Counsel for the respondents.

### ORDER

#### Mr. J K Kaushik, Judicial Member.

Shri K.C. Saraswat and 4 others have filed this O.A seeking the following reliefs:

" (a) by an appropriate writ, order or direction respondents may be directed to allow the same relief as have been extended to identical circumstances persons in view of the judgement dated 19.09.2002 in O.A. No. 257/2001, Shri K.P. Bissa & Ors vs. UOI and ors. and judgement dated 09 Jul. 1993 in O.A. No. 3/89 Dilip Kumar & Ors. vs. UOI and ors. and Judgement dated 21. Oct. 1994 in O.A No.838/89 Asha Vadhvani vs. UOI and ors and the applicants also be regularised from the date of their initial entry into service with all consequential benefits.  
 (b) Any other relief which is found just and proper, may be passed in favour of the applicants in the interest of justice.



2. We have heard the learned counsel for both the parties and have carefully perused the pleadings as well as the records of this case. The brief facts that are leading to the filing of this case are that the applicants were initially appointed on adhoc basis to the post of Clerk Gr. II (C.G-II for short) in the pay scale of Rs. 260-400 on various dates mentioned in para 4.1 of the O.A. After passing the requisite examination conducted by the Staff Selection Commission (SSC for short), they were regularised in the year 1983/1984 and have also enjoyed further promotion to the post of C.G. I/ UDC from various dates in the

I-17  
F-17

year 1989-1990. The other facts and grounds are almost identical and similar to that of O.A. No.98/2005 filed by K.C. Vyas and others which has been decided by a separate order delivered today.

3. A copy of the order in O.A. No. 98/05, filed by K.C. Vyas and ors. vs. UOI and ors., pronounced today and the discussions made therein are directed to be read as part of this order. Therefore, we are refraining from making any fresh discussions in this case. We have no hesitation in following the ratio of the said case and to decide this case on similar lines.

4. In view of what has been said and discussed above and the legal position crystallised, we reach to an irresistible conclusion that this Original Application is hit by law of limitation as well as devoid of any merit or substance. The same stands dismissed, accordingly. However, all the parties are directed to bear their respective costs.

  
R R Bhandari

**(R R BHANDARI)**  
**ADMINISTRATIVE MEMBER**

J K Kaushik

**(J K KAUSHIK)**  
**JUDICIAL MEMBER**

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Part II and III destroyed  
in my presence on 11/4/14  
under the supervision of  
section officer (1) as per  
order dated 21/10/14

Section officer (Record)

slc  
on 31/10/14  
Savu  
Sagar Bankar  
Copy of order  
Recd. today  
Nob 31/10/14